

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

C.P.No. 11/95 in
D.A.No.1134/91.

Dt. of Decision : 14-12-95.

AA. Subba Rao

.. Petitioner.

Vs

Sri P. Radhakrishnan ..
S/o Sri S. Ponnuswamy,
Chief Commissiner of Income-Tax,
Andhra Bradesh, Aayakar Bhavan,
Bashirbagh, Hyderabad. .. Respondents.

Counsel for the Petitioner : Mr. GVRS Vara Prasad

Counsel for the Respondents : Mr. N.V.Ramana, Addl.CGSC.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

C.P.No.11/95
in
O.A.No.1134/91.

ORDERS

Dt: 14.12.95

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN

Heard Shri GVRS Vara Prasad, learned counsel for the petitioner and Shri N.V.Ramana, learned standing counsel for the respondents.

2. I.A.No.1-4 (C/delay in filing SLP) was filed against the order in this OA and the orders in some other OAs. The Apex Court passed the order on 5.5.95 directing the same to be heard along with CCNo.24069. It is urged for the respondents that as stay was granted in CC No.24069 and as the order in this OA was ~~filed~~ ^{passed} by following the judgement which is challenged in CC No.24069, the order in this OA is not implemented.

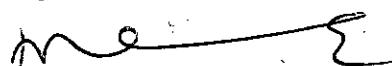
3. But the learned counsel for the applicant submitted that while the order assailed in CC No. 24069 is ^{and t.l.} in regard to the Inspectors of Income Tax Department wherein direction was given for revising the seniority list, this OA is only in regard to the UDC and the ~~xxx~~ ^{prayer} is in regard to the promotion of the applicant.

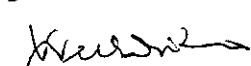
.. 3 ..

4. In the circumstances, we feel that it is just and proper to pass the following order:-

If no special mention requesting for stay is not going to be made in the Apex Court by 31.3.96, the order in the OA 1134/91 has to be implemented.

5. The CP is ordered accordingly. No costs. //


(R. RANGARAJAN)
MEMBER (ADMN.)


(V. NEELADRI RAO)
VICE CHAIRMAN

DATED: 14th December, 1995.
Open court dictation.


Deputy Registrar (J) CCL

vsn

To

1. Sri P. Radhakrishnan,
Chief Commissioner of Income Tax,
A.P. Aayakar Bhavan, Bashirbagh,
Hyderabad.
2. One copy to Mr. G. V. R. S. Vara Prasad, Advocate, 113/3RT
Vijayanagar Colony, Hyderabad.
3. One copy to Mr. N. V. Ramana, Addl. CGSC. CAT. Hyd.
4. One copy to Library, CAT. Hyd.
5. One spare copy.

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